

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL**

1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

REGIONAL BENCH - COURT-1

Customs Appeal No. 1636 of 2012

(Arising out of Order-in-Appeal No. 51-54/2012 – C.E dated 08.03.2012 passed
by the Commissioner of Central Excise (Appeals-I), Bangalore.)

M/s. Hyva (India) Private Limited,

....Appellant

Sy. No. 71,
Thirumagondanahalli,
Hosur Main Road,
Attibele Industrial Area,
Bangalore – 560 107.

VERSUS

Commissioner of Central Excise,

....Respondent

Bangalore I Commissionerate,
C.R. Buildings, Queens Road,
P.B.No.5400,
Bangalore – 560 001.

APPEARANCE:

Shri Tushar Sharma, Advocate for the Appellant.

Shri M.A. Jithendra, Authorised Representative for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

DATE OF HEARING: 11.03.2024
DATE OF DECISION: 11.03.2024

This appeal is dismissed as deemed to be withdrawn under
SVLDRS Scheme. For Order, see order of date in Excise Appeal
No. 1634 of 2012.

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**